



The Goa Salaries, Allowances and Pension of Members of The Legislative Assembly
(Amendment) Act, 1988

Act 18 of 1988

Keyword(s):

Salary, Allowances and Pension, Legislative Assembly

Amendments appended: 1 of 1989, 11 of 1989

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**The Goa Salary, Allowances and Pension of Members of the
Legislative Assembly (Amendment) Act, 1988**

(Goa Act No. 18 of 1988) [5-9-1988]

AN

ACT

*further to amend the Goa Salary, Allowances and Pension of Members of the
Legislative Assembly Act, 1964.*

Be it enacted by the Legislative Assembly of Goa in the Thirty-ninth Year of the
Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Salary,
Allowances and Pension of Members of the Legislative Assembly (Amendment) Act,
1988.

(2) It shall come into force at once.

2. *Amendment of section 5.* — In section 5 of the Goa Salary, Allowances and
Pension of Members of the Legislative Assembly Act, 1964 (Act 2 of 1965), in sub-
section (2), —

(a) after the words “a journey by road”, the words “or by air” shall be inserted;

(b) for the words and figures “travelled by rail.” the words and figure “travelled
by rail or actual air fare for each journey undertaken as the case may be.” shall be
substituted;

(c) In the proviso, for the words and figure “by rail.”, the words and figures “by
rail or actual air fare with respect to journey undertaken, as the case may be.” shall
be substituted.

The Goa Salary, Allowances and Pension of Members of the Legislative
Assembly (Amendment) Act, 1988

(Goa Act No. 1 of 1989) [16-2-1989]

AN

ACT

*further to amend the Goa Salary, Allowances and Pension of Members of the
Legislative Assembly Act, 1964.*

Be it enacted by the Legislative Assembly of Goa in the Thirty-ninth Year of the
Republic of India as follows:-

1. *Short title and commencement.*— (1) This Act may be called the Goa Salary,
Allowances and Pension of Members of the Legislative Assembly (Amendment) Act,
1988.

(2) It shall come into force at once.

2. *Amendment of section 3B.*— In section 3B of the Goa Salary, Allowances and
Pension of Members of the Legislative Assembly Act, 1964 (Act 2 of 1965), -

- (i) for the word and figures "January, 1982", the word and figures "September,
1988", shall be substituted;
- (ii) for the words "two hundred", the words "seven hundred and fifty" shall be
substituted;
- (iii) in the first proviso—
 - (a) for the words "fifty rupees", the words "one hundred rupees" shall be
substituted;
 - (b) for the words "four hundred", the words "one thousand and five
hundred" shall be substituted.
- (iv) in the second proviso, for the words "two hundred", the words "seven
hundred and fifty" shall be substituted, and the following proviso shall be
added.

"Provided further that after the death of the member, his widow will be
entitled for the pension till her death."

The Goa Salary, Allowances and Pension of Members of the Legislative
Assembly (Amendment) Act, 1989

(Goa Act No. 11 of 1989) [5-6-1989]

AN

ACT

*further to amend the Goa Salary, Allowances and Pension of Members of the
Legislative Assembly Act, 1964.*

Be it enacted by the Legislative Assembly of Goa in the Fortieth Year of the Republic
of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Salary,
Allowances and Pension of Members of the Legislative Assembly (Amendment) Act,
1989.

(2) It shall come into force at once.

2. *Insertion of new section 3AA.*— After section 3A of the Goa Salary, Allowances
and Pension of Members of the Legislative Assembly Act, 1964 (Act 2 of 1965), the
following new section 3AA shall be inserted, namely:—

“3AA. *Motor Car Advance.*— There shall be paid to a member, by way of repayable
advance, such sum of money and subject to such conditions, as may be prescribed.”.